

Subject: Directions of Hon'ble NGT in OA No. 607/2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors.

Hon'ble NGT in OA No. 607/2018 in the matter of "Vinod Kumar Jangra Vs State of Haryana & Ors." issued an order on 25.04.2019 while dealing with the matter of alleged illegal mining and illegal operations of stone crushers in Charkhi Dadri District of Haryana. The Hon'ble Tribunal directed the Chief Secretary of Haryana to take remedial action for the conduct of the officers involved and repeated failure of the HSPCB by identifying the erring persons and furnish a report within three months, after observing the deficiencies indicated in the report submitted by Deputy Commissioner of Charkhi Dadri and inaction of HSPCB against the stone crushers which were creating air pollution in the area. The Hon'ble Tribunal also observed that the Environmental Compensation has to be recovered for the damage caused, which has to be deterrent in nature.

Accordingly, the matter was taken up with Deputy Commissioner, Charkhi Dadri and HSPCB. HSPCB has informed that it has initiated action against all the illegal and non-complying stone crusher units. It has already closed down 19 units and action on the remaining 12 units is under process. Since 5 units are yet to be established, HSPCB is being directed to ensure all the compliance norms in those units as well. HSPCB has also informed that the process of Environmental Compensation is initiated from the non-complying units as per the directions of Hon'ble Tribunal.

Deputy Commissioner, Charkhi Dadri has reported that he has obtained the explanations from all concerned officers and sent a detailed report to the undersigned for consideration. Accordingly, directions are being issued to District Administration to ensure strict compliance of mining norms and to increase the patrolling activities to prevent illegal mining. Further, Environmental Department has been asked to fix responsibility for improper inspections. The Mining Department and District Administration has also been asked to take further action under intimation to the Hon'ble Tribunal.

In view of the above actions taken in the matter, the Hon'ble Tribunal is requested to take the same on record and condone the delay in filing the reply which was due by 25.07.2019.



(Keshni Anand Arora)
Chief Secretary to Government Haryana
02.08.2019

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

